

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(A)

C.P. NO. 181/1997 IN
O.A. NO. 2039/1991

This the 24th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

M. P. Yadav,
C-2/77A, Keshavpuram,
Delhi-110035.

... Applicant

(By Shri G. K. Aggarwal, Advocate)

- Versus -

1. Dr. A. P. J. Abdul Kalam,
Secretary, Department of
Research and Development AND
Scientific Advisor to Defence
Minister AND Director General,
Research & Development,
South Block, DHQ PO,
New Delhi-110011. ... Respondent

(By Shri P. H. Ramchandani, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

It is not disputed that in compliance with the directions made in O.A. No. 2039/1991 on 31.1.1997, the order of the Supreme Court has been implemented in so far as the applicant is concerned, by order dated 16.5.1997. Accordingly, the contempt petition has become infructuous.

The learned counsel for the applicant submitted that he has to receive certain amounts representing the difference of his salary and post-retirement benefits etc. There was no such order but we do hope that the other financial benefits accruing to the applicant consequent to the order passed on 16.5.1997 shall be paid to him within a reasonable time.

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The application for contempt is accordingly dismissed. Notices issued are discharged.

KM

(K. M. Agarwal)
Chairman

Naresh Kumar.

(N. Sahu)
Member (A)

/as/